### **COURT-II**

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# <u>APPEAL NO. 290 OF 2015 & IA NOS. 11 OF 2016 & 470 OF 2015 AND APPEAL NO. 297 OF 2015 & IA NO. 12 OF 2016</u>

Dated: 11th October, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

APPEAL NO. 290 OF 2015 & IA NOS. 11 OF 2016 & 470 OF 2015

In the matter of:

BSES Yamuna Power Ltd. .... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Manoj Kumar Sharma for

Mr. Pradeep Misra

## APPEAL NO. 297 OF 2015 & IA NO. 12 OF 2016

In the matter of:

BSES Rajdhani Power Ltd. .... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Manoj Kumar Sharma for

Mr. Pradeep Misra

### **ORDER**

The learned counsel for the Appellant submits that rejoinder to the reply of the State Commission has been filed after serving copy on the other side. The learned counsel for the appellant seeks two weeks' time to file rejoinder to the reply filed by Mr. A.K. Dutta, the consumer. Accordingly, he may file the same on or before 30<sup>th</sup> October, 2017 after serving copy on the other side.

List the matter on *05.12.2017*.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member

mk/vt